

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/RP/2024**

Subject : Petition for review of Order dated 30.04.2024 passed in Petition No. 114/MP/2023 under Section 94(1)(f) and Section 94(2) of the Electricity Act, 2003, read with Regulation 52(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Section 114 read with order 47 Rule 1 of the Code of Civil Procedure, 1908.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : Soltown Infra Private Limited (SIPL) and Ors.

Date of Hearing : **9.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri M.G. Ramachandran, Sr. Advocate, CTUIL  
Shri Alok Shankar, Advocate, CTUIL  
Shri Kumarjeet Ray, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Priyansi Jadiya, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Sanjay Sen, Sr. Advocate, SIPL  
Shri Parinay Deep Shah, Advocate, SIPL  
Ms. Shikha Ohri, Advocate, SIPL  
Shri Kartik Sharma, Advocate, SIPL  
Ms. Ritika Singh, Advocate, SIPL  
Ms. Nidhi Gupta, SIPL  
Shri Rahul Gupta, SIPL

**Record of Proceedings**

Learned senior counsel for the Petitioner, CTUIL submitted that the present Review Petition has been filed seeking a review of the order dated 30.4.2024 passed by the Commission in Petition No.114/MP/2023 along with IA Nos. 28/2023 and 51/2023. Learned senior counsel further submitted that subsequent to the filing of the present Review Petition, the Show Cause proceedings in connection to the 675 MW connectivity have been closed and connectivity to this extent has also been granted to Respondent. Learned senior counsel further submitted that in the order dated 30.4.2024, the Commission *inter alia* also has observed that in view of the new dispensation under the GNA Regulations, a grant of connectivity automatically entitled the grantee to GNA or access to the ISTS network. However, the process of transition of the Stage II connectivity issued under the Connectivity Regulations, 2009 to connectivity under the GNA Regulations under Regulation 37 thereof may not be an “automatic” process. Learned senior counsel, accordingly, urged that the Commission may consider keeping the said question open for the determination in an another appropriate proceeding.

2. Learned senior counsel for the Respondent, SIPL submitted that the Respondent as such has no objection to the keeping the above legal issue open for determination in an appropriate case as prayed for by CTUIL.
3. Considering the submissions made by the learned senior counsels for both the sides, the Commission permitted the parties to file their brief note of submissions on the above aspect within a week with a copy to the other side.
4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**